NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM : PRESENT : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **08.08.2018**

NAME OF THE PARTIES: Bank of Baroda

V/s.

Akshata Mercantile Pvt. Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE 2016

Order

9. C.P. (IB)-2402 (MB)/2018

Counsel for the Petitioner present and submits that already in C.P. No. 166/2018, an admission order of CIRP process has been made by another Bench of this Tribunal. In view of this, this Petition is dismissed as infructuous with liberty to the Petitioner to approach the IRP.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)

/NU/